

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.205/MP/2022

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.
- Date of Hearing : 13.12.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Maruti Clean Coal and Power Limited (MCCPL)
- Respondents : PTC India Limited and 4 Ors.
- Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Nipun Dave, Advocate, MCCPL

Record of Proceedings

Learned counsel for the Petitioner submitted that present Petition has been filed, *inter-alia*, seeking directions upon the Respondent No.1 to make the payment of outstanding amount towards the reimbursement of Point of Connection charges (POC charges) under the provisions of the Power Purchase Agreement dated 1.11.2013 for back-to-back sale of power to the Rajasthan distribution licensees. Learned counsel referred to tabular representation of the outstanding amount towards POC charges recoverable from PTC annexed as Annexure 14 to the Petition.

2. In response to the queries of the Commission as to whether the aforesaid outstanding dues are covered under the Electricity (Late Payment Surcharge) Rules, 2021 ('LPS Rules') and whether any action has been initiated by the Petitioner with regard to the above dues under the LPS Rules, the learned counsel for the Petitioner sought liberty to seek necessary instructions on these aspects.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.



(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within three weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) The Petitioner to file its clarification to queries as noted above by an additional affidavit within two weeks.

(d) Parties to comply with the above directions within the above timelines and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 7.3.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**